

**Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog
Bhawan New Delhi -110011**

Para 4.7 Decision

MEETING NUMBER : 28/82-ALC4/2007 MEETING DATE : 13.11.2007

Case No.B-383	M/s Aarti Drugs Ltd
M.No.28/08	F.No.01/87/50/238/AM 07
Meeting Date 13.11.2007	RLA F. No. 03/94/40/361/AM07
Adv. Lic. No. 0310383220 dt. 6.6.2006	
Committee considered the case as per agenda for amendment in the description of import item No1 under para 4.7 of HBP. Committee in light of written comments of PI Division enclosed with agenda decided to allow amendment in description of import item No.1 to read as 'N-(2-Chlorobenzyl)-2-(Thipphen-2-YL)Ethanamine Hydrochloride. Other terms and quantities shall remain same. RA concerned may take further necessary action as per above decision of Norms Committee.	

Case No.B-384	M/s Aurobindo Pharma Ltd.	
M.No.28/08	F.No.01/87/50/1062/AM 06	
Meeting Date 13.11.2007	RLA F. No. 09/24/40/300/AM06	
Adv. Lic. No. 0910024806 dt. 2.12.2005		
The Committee considered the case as per agenda for allowing additional three inputs under para 4.7 of HBP. Committee in light of report received from PI Division vide their U.O. No.35011/165/2006-PI-III dated 14.02.2007 decided to allow additional inputs as per details below.		
Sl.No.	Description of import items	Quantity allowed
1.	Potassium Carbonate	0.239kg/kg
2.	Activated Carbon	0.101kg/kg
3.	Dimethyl formadide	0.543kg/kg
RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		

Case No.B-385	M/s Aurobindo Pharma Ltd.
M.No.28/08	F.No.01/87/50/641/AM 07 F.No.01/87/50/400/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/134/AM07 RLA F. No. 09/24/40/50/AM08
Adv. Lic. No. 0910027866 dt. 18.10.2006 Adv. Lic.No. 0910030397 dt. 31.5.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Metformin HCL under para 4.7 of HBP. Committee decided to call for production and consumption data certified by Central Excise Authority from firm and after receipt of data, case may be referred to PI Division for their comments.	

Case No.B-386	M/s Auctus Pharma Ltd
M.No.28/08	F.No.01/87/50/1106/AM 07
Meeting Date 13.11.2007	RLA F. No. 09/24/40/480/AM07
Adv. Lic. No. 0910029666 dt. 14.3.2007	
The Committee considered the case as per agenda for correction in description of export product. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006 PI-III dated 13.11.2007 decided to allow amendment in description of export product to read as '5-(difluoromethoxy)-2-[3,4-dimethoxy-2-pyridinyl)methyl} thio]-1 H-benzimidazole (Pentaprazole sulphide). RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.B-387	M/s Artemis Biotech
M.No.28/08	F.No.01/87/50/1324/AM 05
Meeting Date 13.11.2007	RLA F. No. 03/24/41/175/AM05
Adv. Lic. No. 03102310813 dt. 5.01.2005	
The Committee considered the case as per agenda for ratification of norms for the export product Losarton Potassium under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.	

Case No.B-388	M/s Hemmo Pharma Ltd.
M.No.28/08	F.No.01/82/50/1439/AM 05

Meeting Date 13.11.2007	RLA F. No. 03/24/41/156/AM05
Adv. Lic. No. 0310302356 dt. 17.11.2004	
The Committee considered the case as per agenda for modification of norms for the export product Oxytocin Powder under para 4.7 of HBP. Committee decided to call for representative of firm again for personal hearing before Norms Committee in its meeting to be held on 18.12.2007. The representative may be asked to bring along copy of Advance Authorisation and copy of application. Accordingly, case was deferred for three weeks.	

Case No.B-389	M/s Hemmo Pharma Ltd.
M.No.28/08	F.No.01/82/50/464/AM 02
Meeting Date 13.11.2007	RLA F. No. 03/24/40/1025/AM02
Adv. Lic. No. 0310110660 dt. 19.11.2001	
The Committee considered the case as per agenda for ratification of norms for the export product Oxytocin Powder under para 4.7 of HBP. Committee decided to call for representative of firm again for personal hearing before Norms Committee in its meeting to be held on 18.12.2007. The representative may be asked to bring along copy of Advance Authorisation and copy of application. Accordingly, case was deferred for three weeks.	

Case No.B-390	M/s Hemmo Pharma Ltd.
M.No.28/08	F.No.01/82/50/478/AM 05
Meeting Date 13.11.2007	RLA F. No. 03/24/40/582/AM05
Adv. Lic. No.031019241 dt. 18.8.2003	
The Committee considered the case as per agenda for ratification of norms for the export product Oxytocin Powder under para 4.7 of HBP. Committee decided to call for representative of firm again for personal hearing before Norms Committee in its meeting to be held on 18.12.2007. The representative may be asked to bring along copy of Advance Authorisation and copy of application. Accordingly, case was deferred for three weeks.	

Case No.B-391	M/s Hemmo Pharma Ltd.
M.No.28/08	F.No.01/82/50/1763/AM 05
Meeting Date 13.11.2007	RLA F. No. 03/24/40/2256/AM05
Adv. Lic. No. 0310313830 dt. 27.1.2005	

The Committee considered the case as per agenda for ratification of norms for the export product Oxytocin Solution under para 4.7 of HBP.

Committee decided to call for representative of firm again for personal hearing before Norms Committee in its meeting to be held on 18.12.2007. The representative may be asked to bring along copy of Advance Authorisation and copy of application. Accordingly, case was deferred for three weeks.

Case No.B-392	M/s Hemmo Pharma Ltd.
M.No.28/08	F.No.01/82/50/477/AM 04
Meeting Date 13.11.2007	RLA F. No. 03/24/42/281/AM04
Adv. Lic. No.0310219238 dt. 18.8.2003	

The Committee considered the case as per agenda for ratification of norms for the export product Oxytocin Solution under para 4.7 of HBP.

Committee decided to call for representative of firm again for personal hearing before Norms Committee in its meeting to be held on 18.12.2007. The representative may be asked to bring along copy of Advance Authorisation and copy of application. Accordingly, case was deferred for three weeks.

Case No.B-393	M/s Hemmo Pharma Ltd.
M.No.28/08	F.No.01/82/50/338/AM 05
Meeting Date 13.11.2007	RLA F. No. 03/24/40/65/AM05
Adv. Lic. No. 0310265856 dt. 28.4.2004	

The Committee considered the case as per agenda for ratification of norms for the export product Oxytocin Solution under para 4.7 of HBP.

Committee decided to call for representative of firm again for personal hearing before Norms Committee in its meeting to be held on 18.12.2007. The representative may be asked to bring along copy of Advance Authorisation and copy of application. Accordingly, case was deferred for three weeks.

Case No.B-394	M/s Wockhardt Ltd
M.No.28/08	F.No.01/82/162/549/AM 07
Meeting Date 13.11.2007	

The Committee considered the case as per agenda for fixation of DEPB rate for the export product Captopril USP(Powder) SI.No. A-103 .

Committee decided to refer case to DEPB Committee recommending 75% value addition.

Case No.B-395	M/s Wockhardt Ltd
M.No.28/08	F.No.01/82/162/548/AM 07
Meeting Date 13.11.2007	

The Committee considered the case as per agenda for fixation of DEPB rate for the export product D-Oxyphene Base (Powder)SI No. A-166 .	
Committee decided to re-check the data furnished by firm and defer the case for three weeks.	

Case No.B-396	M/s SMS Pharmaceutical Ltd.
M.No.28/08	F.No.01/83/162/424/AM 07
Meeting Date 13.11.2007	RLA F. No. 09/24/40/02/AM06
Adv. Lic. No.0910023407 dt. 5.7.2005	
The Committee considered the case as per agenda for ratification of norms for the export product D-erythro,d-threo-2-Deoxy-2,2-difluoro penta furanos-1 ulose-3,5-dibenzoate under para 4.7 of HBP.	
Committee decided to call for copy of technical literature in support of yield from firm. Accordingly case was deferred for six weeks.	

Case No.B-397	M/s SMS Pharmaceutical Ltd.
M.No.28/08	F.No.01/83/162/425/AM 07
Meeting Date 13.11.2007	RLA F. No. 09/24/40/377/AM06
Adv. Lic. No. 0910025027 dt. 28.11.2005	
The Committee considered the case as per agenda for ratification of norms for the export product D-erythro,d-threo-2-Deoxy-2,2-difluoro penta furanos-1 ulose-3,5-dibenzoate under para 4.7 of HBP.	
Committee decided to call for copy of technical literature in support of yield from firm. Accordingly case was deferred for six weeks.	

Case No.B-398	M/s Sun Pharmaceutical Industries Ltd
M.No.28/08	F.No.01/87/50/1662/AM 05
Meeting Date 13.11.2007	RLA F. No. 03/24/40/2810/AM05
Adv. Lic. No.0310322837 dt. 23.3.2005	
The Committee considered the case as per agenda for ratification of norms for the export product 3 Chloro 5 Acety Iminodibenzyl (pure) under para 4.7 of HBP.	
Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks. It was also decided to link the earlier file of firm. It was also decided to link with earlier file of firm.	

Case No.B-399	M/s Shilpa Medicare Ltd.
M.No.28/08	F.No.01/87/50/1517/AM 06
Meeting Date 13.11.2007	RLA F. No. 07/24/40/1025/AM08
Adv. Lic. No. 0710043911 dt. 23.03.2006	

The Committee considered the case as per agenda for ratification of norms for the export product N-[B-Dribofuranosyl]-5-Hydroxyimdiazole-4-Carboxamide Technical Grade under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks for comments on the information received from firm. Accordingly, case was deferred for four weeks.

Case No.B-400	M/s Shasun Chemicals & Drugs Ltd.
M.No.28/08	F.No.01/87/50/1540/AM 05
Meeting Date 13.11.2007	RLA F. No. 04/24/40/290/AM05
Adv. Lic. No0410067420 dt. 18.02.2005	

The Committee considered the case as per agenda for ratification of norms for the export 4-(4-propyl-piperazin-1-yl) Benzoic Acid under para 4.7 of HBP.

Committee in consultation with technical authorities present in meeting decided to enhance quantity of input '4-Fluorobenzoic Acid Methyl Ester' from 1.11kg/kg to 1.63kg/kg only against this Advance Authorisation for regularization purpose.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.B-401	M/s Shalina Laboratories Ltd
M.No.28/08	F.No.01/83/50/1084/AM 07
Meeting Date 13.11.2007	RLA F. No. 03/95/40/1163/AM07
Adv. Lic. No.0310414239 dt. 2.1.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Betasol Lotion 30ML under para 4.7 of HBP.

Committee observed that letter dated 26.10,2007 was issued to firm for seeking certain clarification, but inadvertently export product was mentioned wrongly. Committee, therefore, decided to issue revised letter to firm for seeking clarification. Accordingly, case was deferred for six weeks.

Case No.B-402	M/s Shalina Laboratories Ltd
M.No.28/08	F.No.01/83/50/1083/AM 07
Meeting Date 13.11.2007	RLA F. No. 03/95/40/1164/AM07
Adv. Lic. No.0310414237 dt. 2.1.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Epiderm Lotion 30ML under para 4.7 of HBP.

Committee observed that letter dated 26.10.2007 was issued to firm for seeking certain clarification, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for six weeks.

Case No.A-821	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/224/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/708/AM08
Adv. Lic. No. 0310445737 dt. 09.10.2007	

The Committee considered the case as per agenda for ratification of norms for the export product (1) Nevimune 200 MG Tablets/Nevirapine 200MG Tablet (2) Nevirapine oral suspension 50MG/5ML/Nevimune under para 4.7 of HBP.

Committee decided to defer case as firm has been called for personal hearing on 20.11.2007.

Case No.A-822	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/223/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/706/AM08
Adv. Lic. No.0310445735 dt. 09.10.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Lamivir under para 4.7 of HBP.

It was decided to re-list the case after one week.

Case No.A-823	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/153/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/485/AM08
Adv. Lic. No. 0310439033 dt. 09.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Gemcitabine Okasa Pharma under para 4.7 of HBP.

Committee decided to defer case as firm has been called for personal hearing on 20.11.2007.

Case No.A-824	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/151/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/431/AM08
Adv. Lic. No. 0310437633 dt. 27.07.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Telmisartan and Ramipril Tablets under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 23.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export Product	Quantity	Import item	Quantity allowed
Telmisartan + Ramipril Tablets 40mg/2.5mg.	1 Tablet	Telmisartan Granules	68.70mg/tablet
Telmisartan + Ramipril Tablets 80mg/2.5mg.	1 Tablet	Telmisartan Granules	137.41mg/tablet
Telmisartan + Ramipril Tablets 40mg/10mg.	1 Tablet	Telmisartan Granules	68.70mg/tablet
Telmisartan + Ramipril Tablets 80mg/10mg.	1 Tablet	Telmisartan Granules	137.41mg/tablet
Telmisartan + Ramipril Tablets 40mg/5mgmg.	1 Tablet	Telmisartan Granules	68.70mg/tablet
Telmisartan + Ramipril Tablets 80mg/5mg.	1 Tablet	Telmisartan Granules	137.41mg/tablet

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-825	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/155/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/473/AM08
Adv. Lic. No.0310438672 dt. 07.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Nevimune 200MG Tablets/Nevirapine 200MG Tablets under para 4.7 of HBP.

Committee decided to defer case as firm has been called for personal hearing on 20.11.2007.

Case No.A-826	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/152/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/437/AM08
Adv. Lic. No. 0310437618 dt. 27.07.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Triomune 30/Lamivudine stavudine and Nevirapine Tablets under para 4.7 of HBP.

Committee decided to defer case as firm has been called for personal hearing on 20.11.2007.

Case No.A-827	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/188/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/554/AM08
Adv. Lic. No. 0310441419 dt. 30.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product 62/0 Lopinavir and Ritonavir Tablets under para 4.7 of HBP.

Committee decided to defer case as firm has been called for personal hearing on 20.11.2007.

Case No.A-828	M/s Cipla Ltd.
M.No.28/08	F.No.01/82/50/168/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/94/40/17/AM08
Adv. Lic. No.0310426065 dt.10.04.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Triomune 30 under para 4.7 of HBP.

Committee decided to defer case as firm has been called for personal hearing on 20.11.2007.

Case No.A-829	M/s Aurobindo Pharma Ltd.
M.No.28/08	F.No.01/82/50/225/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/194/AM08
Adv. Lic. No. 0910031159 dt. 16.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Sterile Ampicillin Sodium under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.

Case No.A-830	M/s Cadila Health Care Ltd.
M.No.28/08	F.No.01/82/50/189/AM 08
Meeting Date 13.11.2007	RLA F. No. 08/24/40/159/AM08
Adv. Lic. No.0810067316 dt. 24.09.2007	

The Committee considered the case as per agenda for ratification of norms for the export product 62/0 Paroxetine HCL under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.

Case No.A-831	M/s Astrix Laboratories Ltd.
M.No.28/08	F.No.01/82/50/266/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/502/AM07
Adv. Lic. No. 0910030196 dt. 7.05.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Stavudine under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.

Case No.A-832	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/234/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/188/AM08
Adv. Lic. No. 0910031126 dt. 13.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Valsartan Tablets under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-833	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/233/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/196/AM08
Adv. Lic. No. 0910031321 dt. 30.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Emtricitabine under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-834	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/226/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/192/AM08
Adv. Lic. No. 0910031252 dt. 27.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Tenofovir under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-835	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/228/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/236/AM08
Adv. Lic. No. 0910031322 dt. 30.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Candesartan Cilexetil under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-836	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/227/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/204/AM08
Adv. Lic. No. 0910031354 dt. 31.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Tenofovir Disoproxil under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-837	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/232/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/216/AM08
Adv. Lic. No. 0910031186 dt. 21.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product 1,2-Epoxy under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-838	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/231/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/191/AM08
Adv. Lic. No. 0910031127 dt. 13.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Quetiapine Fumarate under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-839	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/229/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/202/AM08
Adv. Lic. No. 0910031202 dt. 24.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Didanosine Delayed Release caps 125MG,200MG,250MG,400MG under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-840	M/s Matrix Lab Ltd
M.No.28/08	F.No.01/82/50/230/AM 08
Meeting Date 13.11.2007	RLA F. No. 09/24/40/187/AM08
Adv. Lic. No. 0910031251 dt. 27.08.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Abacavie sulfate under para 4.7 of HBP.

Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.A-841	M/s Honest Bio Pvt. Ltd
M.No.28/08	F.No.01/82/50/1761/AM 07
Meeting Date 13.11.2007	RLA F. No. 08/24/40/304/AM07
Adv. Lic. No. 0810062375 dt. 12.01.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Chloroperoxybenzoic Acid under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 25.10.2007 enclosed with agenda decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

Chloroperoxybenzoic Acid-----1kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	3-Chloro Benzoyl Chloride (Meta chloro Benzyl chloride)	1.00kg/kg
2.	Tertiary Butanol	1.125kg/kg

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-842	M/s Sun Pharma Industries Ltd
M.No.28/08	F.No.01/82/61/04/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/24/40/187/AM01

The Committee considered the case as per agenda for ratification of norms for the export product Clomipramine HCL under para 4.7 of HBP.

Committee observed that firm has submitted application for Advance Authorisation under para 4.4.2 of HBP in the year AM01 and against their application, Advance Authorisation can not be issued now. Accordingly, it was decided to close the case.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-843	M/s Sun Pharma Industries Ltd
M.No.28/08	F.No.01/82/162/05/AM 08
Meeting Date 13.11.2007	RLA F. No. 03/24/40/43/AM01

The Committee considered the case as per agenda for ratification of norms for the export product Clomipramine HCL under para 4.7 of HBP.

Committee observed that firm has submitted application for Advance Authorisation under para 4.4.2 of HBP in the year AM01 and against their application, Advance Authorisation can not be issued now. Accordingly, it was decided to close the case.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-844	M/s Vamshi Chemical Ltd
M.No.28/08	F.No.01/83/162/150/AM 08
Meeting Date 13.11.2007	RLA F. No. 06/24/40/07/AM08
Adv. Lic. No. 0610012062 dt. 20.06.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Iso-Longifolene ,Longifolene Acetate Main under para 4.7 of HBP. Committee decided to call for end use of export product alongwith published technical literature from firm. Accordingly, case was deferred for six weeks.	

Case No.C-24	M/s S.M.Herbals Pvt. Ltd
M.No.28/08	F.No.01/82/162/443/AM 08
Meeting Date 13.11.2007	
The Committee considered the case as per agenda for Standard Input Output norms for the export product Camptothecin. Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.	

Case No.C-25	M/s DCM Industries Ltd
M.No.28/08	F.No.01/83/162/286/AM 08
Meeting Date 13.11.2007	
The Committee considered the case as per agenda for Standard Input Output norms for the export product D(-)Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt. Representative of PI Division informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.	

1	Case No.:1/6/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/82/050/00389/AM04/	RLA File : 09/24/040/00068/AM04/	Lic.No/Date:0910015288 05.08.2003	
Decision : Committee considered case as per agenda for ratification of norms for export product N,N,Dimethyl Amino Ethoxy Benzylamine under				

para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/130/2006-PI-III dated 12.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

N,N,Dimethyl Amino Ethoxy Benzylamine-----1Kg.

Import items:

1. 4-hydroxy Benzaldehyde-----1.00kg/kg
2. Hydroxylamine Hcl-----0.50kg/kg
3. Toluene-----0.76kg/kg
4. Dimethyl formamide-----0.375kg/kg
5. Methanol-----1.00kg/kg
6. Isopropyl alcohol-----2.23kg/kg
7. Methylene chloride-----1.75kg/kg
8. Caustic Soda Flakes-----0.28kg/kg

Committee also decided to approve all the pending cases for the above export product with same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

2	Case No.:2/35/82-ALC1/2004	Party Name:MADHUR PHARMA & RESEARCH LABORATORIES PVT.LTD.,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status: Case Deferred
	HQ File : 01/82/050/01467/AM05/	RLA File : 07/24/040/00492/AM05/	Lic.No/Date:07100342 46 23.11.2004	Defer Date:26.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Herpasil Capsules and Stimmune Capsules under para 4.7 of HBP.			
	Committee observed that firm has been requested to furnish certain technical information vide DC(SSl) letter No.5(9)/2005-Chem dated 05.11.2007. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for six weeks.			

3	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS &	Meet No/Date:28/82-ALC4/2007	Status:Case
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	CHEMICALS LTD	13.11.2007	Transferred
HQ File : 01/82/050/00593/AM07/	RLA File : 08/24/040/00247/AM06/	Lic.No/Date:08100583 23 24.07.2006	
Decision : Committee considered case as per agenda for ratification of norms for export product 1-Carbethoxy Ethylidene Triphenyl Phosphorane under para 4.7 of HBP. Committee decided to transfer case to DES-IV as export product pertains to Chemical Sector.			

4	Case No.:11/34/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/87/050/00566/AM07/	RLA File : 02/24/040/00189/AM07/	Lic.No/Date:02100940 06 25.09.2006	Defer Date: 11.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Senega Soft Extract under para 4.7 of HBP. Committee decided to forward a copy of application again to DC(MSME) for their comments. Accordingly, case was deferred for four weeks.			

5	Case No.:11/44/82-ALC1/2006	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/82/050/01409/AM07/	RLA File : 09/24/040/00374/AM07/	Lic.No/Date:09100285 36 07.12.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lisinopril under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.11.2007 alongwith file decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Lisinopril-----1kg/kg Import items: 1. 3-Benzoyal Acrylic acid Ethyl Ester-----1.77kg/kg 2. Palladium on Carbon 5%-----0.011kg/kg 3. Trifluoro acetic acid-----1.26kg/kg			

4. L-Proline-----0.927kg/kg
5. N,N carbonyl dimidazole-----0.42kg/kg
6. Methanol-----5.45kg/kg
7. Isopropyl alcohol-----16.90kg/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

**Case No.:1/48/83-
ALC1/2006**

Party Name:VIVIN
LABORATORIES PRIVATE
LIMITED

Meet No/Date:28/82-
ALC4/2007
13.11.2007

**Status:Ca
se
Approved**

HQ File :
01/83/050/01068/AM07/

RLA File :
09/24/040/00376/AM07/

Lic.No/Date:09100287
91
28.12.2006

Decision : Committee considered case as per agenda for ratification of norms for export product 5-O-trityl-2,3-anhydro thymidine under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

5-O-trityl-2,3-anhydro thymidine-----1kg.

Import items:

1. B-Thymidine-----0.757kg/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

**7 Case No.:631/24/87-
ALC1/2007**

Party Name:ASTRIX
LABORATORIES LTD.,

Meet No/Date:28/82-
ALC4/2007
13.11.2007

**Status:Ca
se
Deferred**

HQ File : 01/87/050/00972/AM07/	RLA File : 09/24/040/00440/AM07/	Lic.No/Date:09100292 51 08.02.2007	Defer Date: 11.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine (Cyclohexyl Ester Route) under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.			

Case No.:3/10/83-ALC1/2007	Party Name:WANKSONS CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:28/82- ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/83/050/01262/AM07/	RLA File : 03/95/040/01284/AM07/	Lic.No/Date:03104202 13 20.02.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Meta Chloro Phenyl Ethyl Ketone under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 13.11.2007 in the case of M/S Shamrock International Ltd decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. 8 Export product: Meta Chloro Phenyl Ethyl Ketone-----1kg. Import items: 1. Propiophenone-----1.39kg/kg 2. Ethylene Dichloride-----0.67kg/kg 3. Acetone-----0.17kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:840/21/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82- ALC4/2007 13.11.2007	Status:Case Approved
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HQ File : 01/82/050/01658/AM07/	RLA File : 09/24/040/00472/AM07/	Lic.No/Date:09100293 72 21.02.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product 7-Amino 3-Vinyl Cepholosparanic Acid (7 AVNA) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 30.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: 7-Amino 3-Vinyl Cepholosparanic Acid (7 AVNA)-----1kg. Import items: 1. 7-Phenyl Acetamideo-3-Chloromethyl Cephalosporanic Acid para Methoxy Benzyl Ester (GCLE)----- 2.672kg/kg 2. Acetone-----10.11kg/kg 3. Methylene Chloride-----7.59kg/kg 4. Methanol-----7.78kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:445/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/83/050/01268/AM07/	RLA File : 09/24/040/00478/AM07/	Lic.No/Date:09100294 28 22.02.2007	Defer Date: 11.12.2007
10	Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo-1-(fluorophenyl)(1,3-dihydro isobenzofuranyl)]propyl] dimehylamine oxalate under para 4.7 of HBP. Committee observed that firm has been requested to furnish certain technical information vide letter dated 26.10.2007, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for four weeks.		

Case No.:850/21/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status: Case Approved
HQ File : 01/82/050/01677/AM07/	RLA File : 09/24/040/00069/AM07/	Lic.No/Date:09100294 23 22.02.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product 7-Amino 3-Vinyl Cepholosparanic Acid (7 AVNA) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 30.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: 11 7-Amino 3-Vinyl Cepholosparanic Acid (7 AVNA)-----1kg. Import items: 1. 7-Phenyl Acetamideo-3-Chloromethyl Cephalosporanic Acid para Methoxy Benzyl Ester (GCLE)----- 2.672kg/kg 2. Acetone-----10.11kg/kg 3. Methylene Chloride-----7.59kg/kg 4. Methanol-----7.78kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

12 Case No.:860/21/82-ALC4/2007	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Withdrawn
HQ File : 01/82/050/01691/AM07/	RLA File : 03/94/040/01193/AM07/	Lic.No/Date:03104204 96 22.02.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Piperazine Adipate BP/USP under para 4.7 of HBP. Committee decided to withdraw case as same has already been			

approved by NC.

13	Case No.:3/9/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status: Case Deferred
	HQ File : 01/83/050/01284/AM07/	RLA File : 03/95/040/01405/AM07/	Lic.No/Date:0310421071 27.02.2007	Defer Date:26.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Dihydroartemisinin under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.				

14	Case No.:6/9/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/82/050/01728/AM07/	RLA File : 09/24/040/00488/AM07/	Lic.No/Date:0910029504 01.03.2007	Defer Date: 26.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Cefdinir under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for six weeks.				

15	Case No.:12/7/83-ALC1/2007	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/00083/AM08/	RLA File : 09/24/040/00433/AM07/	Lic.No/Date:0910029934 10.04.2007	Defer Date: 11.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Tramadol Base under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.				

16	Case No.:577/24/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/83/050/00273/AM08/	RLA File : 09/24/040/00444/AM07/	Lic.No/Date:0910030207	

	08.05.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Menthyl-5 S-Cytosine-1YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine intermediate Stage 3) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Menthyl-5 S-Cytosine-1YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine intermediate Stage 3)-----1Kg. Import items: 1. Menthol-----0.87kg/kg 2. Glyoxalic acid 50%-----0.90kg/kg 3. 2,5 Dihydroxy-1,4 dithiane-----0.37kg/kg 4. Triethylamine-----0.67kg/kg 5. Cytosine-----0.475kg/kg 6. Hexamethyl disilazane-----0.75kg/kg 7. Dimethyl formamide-----0.31kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		

17	Case No.:6/4/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/82/050/00031/AM08/	RLA File : 03/95/040/00095/AM08/	Lic.No/Date:0310428999 10.05.2007	Defer Date: 11.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Diprosone Lotion 30ml under para 4.7 of HBP. Committee observed that firm was requested to furnish certain clarification vide letter dated 26.10.2007, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for four weeks.				

18	Case No.:3/16/82-ALC4/2007	Party Name:NIRAYU PRIVATE LIMITED,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Rejected
	HQ File : 01/82/050/00050/AM08/	RLA File : 34/24/040/00034/AM08/	Lic.No/Date:34100188 53 28.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Dihydrate (Micronised) under para 4.7 of HBP. Committee observed that firm was requested to furnish complete specification of import and export items and manufacturing activity involved vide letter dated 05.09.2007, but same has not been received. Committee, therefore, decided to close case. RA concerned may take further necessary action as per above decision of Norms Committee.			

19	Case No.:34/18/83-ALC1/2007	Party Name:HARMAN FINOCHEM LTD.	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/00471/AM08/	RLA File : 03/94/040/01379/AM07/	Lic.No/Date:03104311 13 30.05.2007	Defer Date: 11.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Xipamide under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.			

20	Case No.:12/12/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Rejected
	HQ File : 01/82/050/00069/AM08/	RLA File : 34/24/040/00047/AM08/	Lic.No/Date:34100189 88 15.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Dihydrate (Micronised) under para 4.7 of HBP. Committee observed that firm was requested to furnish complete specification of import and export items and manufacturing activity involved vide letter dated 07.09.2007, but same has not been received.			

Committee, therefore, decided to close case.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:2/20/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/82/050/00081/AM08/	RLA File : 03/95/040/00033/AM08/	Lic.No/Date:03104331 29 19.06.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Betasol Lotion 30 ML (Clobetasol Propionate Topical Solution .05% (w/v) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/86/2006-PI-III dated 13.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

21

Export product:
Betasol Lotion 30ML (Clobetasol Propionate Topical solution 0.05% (w/v)

Import items:

1. Clobetasol Propionate-----15.15mg/30ml bottle

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:850/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/83/050/00850/AM08/	RLA File : 05/24/040/00312/AM08/	Lic.No/Date:05102066 55 24.07.2007	Defer Date: 26.12.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Isotretinon under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee

that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.

Case No.:838/24/83-ALC1/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/83/050/00834/AM08/	RLA File : 34/24/040/00061/AM08/	Lic.No/Date:3410019269 24.07.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Fenofibrate under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/237/2006-PI-III dated 12.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Fenofibrate-----1Kg. Import items: 1. 4-chloro,4 Hydroxybenzophenone-----1.310kg/kg 2. Acetone-----2.710kg/kg 3. Ethyl Acetate-----4.372kg/kg 4. Isopropyl Alcohol-----5.43kg/kg 5. Methylene chloride-----3.127kg/kg 6. Activated Charcoal-----0.091kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.:3/20/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/82/050/00146/AM08/	RLA File : 03/95/040/00277/AM08/	Lic.No/Date:0310437531 26.07.2007	Defer Date: 11.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30ml under para 4.7 of HBP.			

Committee observed that firm was requested to furnish certain clarification vide letter dated 26.10.2007, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for four weeks.

25	Case No.:3/18/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/82/050/00142/AM08/	RLA File : 03/94/040/00455/AM08/	Lic.No/Date:03104384 06 06.08.2007	Defer Date: 20.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Committee observed that firm has been called for personal hearing in other cases on 20.11.2007. Committee, therefore, decided to re-list this case on 20.11.2007. Accordingly, case was deferred for one week.				

26	Case No.:101/21/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/82/050/00149/AM08/	RLA File : 34/24/040/00084/AM08/	Lic.No/Date:34100194 03 13.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Step 3 (AZA Azithromycin) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/227/2006-PI-III dated 12.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Azithromycin Step 3 (AZA Azithromycin)-----1kg. Import items: 1. Erythromycin base-----1.86kg/kg 2. Acetone-----1.27kg/kg 3. Ethyl Alcohol-----3.00Ltr/kg 4. Hydroxylamine Hcl-----0.97kg/kg 5. Methane sulfonyl chloride-----0.69kg/kg 6. Methanol-----1.09kg/kg 7. Platinum Catalyst with base of activated carbon				

(5% Platinum on carbon)-----1.00gm/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

27	Case No.:103/21/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/82/050/00150/AM08/	RLA File : 34/24/040/00085/AM08/	Lic.No/Date:34100194 04 13.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Step 4 (Azithromycin Crude purity NLT 94.5%)) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/227/2006-PI-III dated 12.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

Azithromycin Step IV (Azithromycin Crude Purity NLT 94.5%)-----1kg.

Import items:

1. Erythromycin base-----1.75kg/kg
2. Acetone-----6.45kg/kg
3. Ethyl Alcohol-----2.81kg/kg
4. Hydroxylamine Hcl-----0.91kg/kg
5. Methane sulfonyl chloride-----0.72kg/kg
6. Methanol-----2.72kg/kg
7. Platinum Catalyst with base of activated carbon
(5% Platinum on carbon)-----1.00gm/kg
8. Hyflo-----Not a raw material, hence not

Allo

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Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc

norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

28	Case No.:1005/24/83-ALC1/2007	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82- ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01023/AM08/	RLA File : 03/94/040/00234/AM08/	Lic.No/Date:03104406 40 23.08.2007	Defer Date: 11.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Dihydroartemisinin under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.				

29	Case No.:998/24/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:28/82- ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/83/050/01016/AM08/	RLA File : 09/24/040/00176/AM08/	Lic.No/Date:09100311 99 24.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Menthyl-5 S-Cytosine-1YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine intermediate Stage 3) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Menthyl-5 S-Cytosine-1YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine intermediate Stage 3)-----1Kg. Import items: 1. Menthol-----0.87kg/kg 2. Glyoxalic acid 50%-----0.90kg/kg 3. 2,5 Dihydroxy-1,4 dithiane-----0.37kg/kg 4. Triethylamine-----0.67kg/kg 5. Cytosine-----0.475kg/kg 6. Hexamethyl disilazane-----0.75kg/kg				

7. Dimethyl formamide-----0.31kg/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:40/25/83-ALC1/2007	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:28/82- ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/83/050/01065/AM08/	RLA File : 03/94/040/00539/AM08/	Lic.No/Date:03104409 27 27.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Artemether under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/39/2007-PI-III dated 08.05.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

30 Export product:
Artesunate-----1kg.

Import items:

1. Artemisinin-----0.9259kg/kg
2. Sodium borohydride-----0.150kg/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:30/25/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82- ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01055/AM08/	RLA File : 05/24/040/00425/AM08/	Lic.No/Date:05102083 17	Defer Date:

		30.08.2007	26.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hcl under para 4.7 of HBP.			
Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for six weeks. Accordingly, case was deferred for six weeks.			

32	Case No.:42/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01067/AM08/	RLA File : 03/94/040/00299/AM08/	Lic.No/Date:03104414 32 30.08.2007	Defer Date: 11.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Nitazoxanide under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.			

33	Case No.:5/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01079/AM08/	RLA File : 09/24/040/00234/AM08/	Lic.No/Date:09100313 29 31.08.2007	Defer Date: 11.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Florfenicol under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.			

34	Case No.:24/27/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01098/AM08/	RLA File : 09/24/040/00226/AM08/	Lic.No/Date:09100313 83 03.09.2007	Defer Date: 11.12.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Dibenzosuberone under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment			

for four weeks. Accordingly, case was deferred for four weeks.

35	Case No.: 30/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01104/AM08/	RLA File : 09/24/040/00239/AM08/	Lic.No/Date:0910031400 05.09.2007	Defer Date: 11.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Stavudine under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.				

36	Case No.: 33/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01107/AM08/	RLA File : 09/24/040/00192/AM07/	Lic.No/Date:0910031403 05.09.2007	Defer Date: 26.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product GCLE-Stage-1 under para 4.7 of HBP. Committee decided to call for complete chemical description of export product from firm. Accordingly, case was deferred for six weeks.				

37	Case No.: 132/27/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/83/050/01206/AM08/	RLA File : 05/24/040/00489/AM08/	Lic.No/Date:0510209150 18.09.2007	Defer Date: 11.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Lorazepam under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in his Department and he sought deferment for four weeks. Accordingly, case was deferred for four weeks.				

38	Case No.: 29/30/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/83/050/01398/AM08/	RLA File : 11/24/040/00038/AM08/	Lic.No/Date:1110016240	

	22.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Sodium Succinate Buffered 5% Sterile under para 4.7 of HBP. The Committee in light of its earlier decision taken in its 25/08 meeting held on 23.10.2007 vide Case No.A-786 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: HYDROCORTISONE SODIUM SUCCINATE (BP/USP) -----1Kg. Import items: Hydrocortisone-----1.10kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.		

39	Case No.:47/30/83-ALC1/2007 HQ File : 01/83/050/01416/AM08/	Party Name:SHILPA MEDICARE LTD., RLA File : 07/24/040/00419/AM08/	Meet No/Date:28/82-ALC4/2007 13.11.2007 Lic.No/Date:0710053998 24.10.2007	Status:Case Approved
Decision : Committee considered case as per agenda for ratification of norms for export product 3a, 7b, Dihydroxy-5b-cholan-24-OIC Acid under para 4.7 of HBP. Committee in light of written comments forwarded by DC(SSi) vide their U.O. No.5(4)/02-chem dated 27.04.2004 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: 3a, 7b, Dihydroxy-5b-Cholan-24-OIC Acid-----1kg. Import items: 1. 3a-Hydroxy-Keto-5b-Cholan-24-Oic Acid-----1.328kg/kg 2. Sodium Metal-----1.86kg/kg 3. Secondary Butanol-----7.17kg/kg Committee also decided to approve all the pending cases for the				

above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:48/30/83-ALC1/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/83/050/01417/AM08/	RLA File : 07/24/040/00421/AM08/	Lic.No/Date:0710053999 24.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 3a, 7b Dioxy Cholanic Acid under para 4.7 of HBP.

Committee in light of written comments forwarded by DC(SSl) vide their U.O. No.5(4)/2000-Chem dated 09.09.2003 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:
3a, 7b Dioxy Cholanic Acid-----1kg.

Import items:

1. Cholic Acid-----2.55kg/kg
2. Dimethyl Amino Pyridine-----0.048kg/kg
3. 2-Methoxy Ethanol-----8.50kg/kg
4. Hydrazine Hydrate 80%-----2.55kg/kg
5. Sodium Bromate-----0.96kg/kg
6. Sodium Metal-----1.24kg/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

41	Case No.:1/28/82-ALC4/2007	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Transferred
	HQ File :	RLA File :	Lic.No/Date:03104479	

01/82/050/00235/AM08/	03/94/040/00336/AM07/	00 25.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Wokozim Granules under para 4.7 of HBP. Committee decided to transfer case to DES-IV as export product apparently a Biofertiliser pertains to Chemical Sector.			

Case No.:2/28/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/82/050/00236/AM08/	RLA File : 05/24/040/00592/AM08/	Lic.No/Date:0510211195 26.10.2007	Defer Date: 26.12.2007
42	Decision : Committee considered case as per agenda for ratification of norms for export product Cefuroxime Axetil Amorphous under para 4.7 of HBP. Committee decided to call for a copy of application alongwith a copy of Advance Authorisation from concerned RA. Accordingly case was deferred for six weeks.		

43	Case No.:5/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
	HQ File : 01/82/050/00239/AM08/	RLA File : 03/94/040/00769/AM08/	Lic.No/Date:0310448004 26.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Beclate Nasal Spray/Ciplametazon Nasal Spray/ (50MCG/200MD) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/49/2005-PI-III dated 13.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Baclate Nasal Spray/Ciplametazon Nasal Spray (50MCG/200MD) Import items: 1. Beclomethasone Dipropionate-----3700gms 2. 63mcl Aerosol Valves-----As per packing policy 3. 19ml Aluminium Can-----As per packing policy			

4. Actuators with Dust Covedrs/
Caps Fitting to 19ml Aluminium Can-----As per packing policy

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:6/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/82/050/00240/AM08/	RLA File : 03/94/040/00764/AM08/	Lic.No/Date:03104481 10 26.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Lavacip 10% Powder/Levamisole Hcl Veterinary Oral Powder (per pack 1kg) under para 4.7 of HBP.

Committee in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

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Export product:
Levacip 10% Powder/Levamisole Hcl Veterinary Oral Powder (per pack 1KG)

Import items:

1. Levamisole Hydrochloride BP-----0.101kg/kg of export

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

45	Case No.:7/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/82/050/00241/AM08/	RLA File : 03/94/040/00783/AM08/	Lic.No/Date:03104481 15 26.10.2007	Defer Date: 26.12.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Toltrazuril Oral Solution 2.5%/Cipcox 2.5% Solution under para 4.7 of HBP.

Committee decided to call for a copy of application alongwith a copy of Advance Authorisation from concerned RA. Accordingly case was deferred for six weeks.

Case No.:3/28/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/82/050/00237/AM08/	RLA File : 34/24/040/00158/AM08/	Lic.No/Date:3410019933 29.10.2007	

46 **Decision :** Committee considered case as per agenda for ratification of norms for export product Azithromycin Step IV under para 4.7 of HBP.

Committee observed that in this case copy of application alongwith a copy of Advance Authorisation has not been received from concerned RA, but in another case of firm against Advance Authorisation No.3410019404 dated 13.08.2007, norms for above export product has been ratified. Committee, therefore, decided to advise concerned RA to dispose off this case under para 4.7.1 of HBP in line with approved norms.

Case No.:4/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/82/050/00238/AM08/	RLA File : 03/94/040/00792/AM08/	Lic.No/Date:0310448519 31.10.2007	Defer Date: 26.12.2007

47 **Decision :** Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP.

Committee decided to call for a copy of application alongwith a copy of Advance Authorisation from concerned RA. Accordingly, case was deferred for six weeks.

Case No.:9/28/82-ALC4/2007	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/82/050/00243/AM08/	RLA File : 13/24/040/00022/AM08/	Lic.No/Date:1310025278 31.10.2007	Defer Date: 26.12.2007

Decision : Committee considered case as per agenda for ratification of

norms for export product Meropenem Injection USP 1GM Potency 100% under para 4.7 of HBP.

Committee decided to call for a copy of application alongwith a copy of Advance Authorisation from concerned RA. Accordingly, case was deferred for six weeks.

Case No.:8/28/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/82/050/00242/AM08/	RLA File : 05/24/040/00598/AM08/	Lic.No/Date:05102114 09 01.11.2007	Defer Date: 26.12.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Simvastatin under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/85/2007-PI-III dated 20.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:
Simvastatin-----1kg.

Import items:

1. Lovastatin-----1.648kg/kg
2. Acetone-----1.042kg/kg
3. Activated Carbon-----0.035kg/kg
4. Cyclohexane-----1.33kg/kg
5. Cyclopropylamine-----1.23kg/kg
6. Methanol-----19.82kg/kg
7. N Butyl Lithium-----2.382kg/kg
8. Pyrrolidine-----1.53kg/kg
9. Tetrahydrofuran-----6.58kg/kg
10. Caustic flakes-----1.484kg/kg
11. Iodine-----0.5917kg/kg
12. Ethyl acetate-----4.49kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

50	Case No.:10/28/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:13100252	Defer

01/82/050/00244/AM08/	13/24/040/00020/AM08/	80 01.11.2007	Date: 26.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Ascorbyl Palmitate Granules 95% under para 4.7 of HBP. Committee decided to call for a copy of application alongwith a copy of Advance Authorisation from concerned RA. Accordingly, case was deferred for six weeks.			

51	Case No.:11/28/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
	HQ File : 01/82/050/00245/AM08/	RLA File : 34/24/040/00169/AM08/	Lic.No/Date:341002003 05.11.2007	Defer Date: 26.12.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Cefepine (For Injection USP) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/182/2005-PI-III dated 23.10.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Cefepime for Injection USP (Cefepime + Arginine Sterile)-----1Kg. Import items: 1. 7 Amino Cephalosporonic Acid-----0.84kg/kg 2. Trimethylsilyl iodide-----1.59kg/kg 3. Hexamethyl Disilazane-----0.88kg/kg 4. N-Methyl Pyrrolidine-----0.588kg/kg 5. Methylene Chloride-----3.60kg/kg 6. Cyclohexane-----3.98kg/kg 7. Acetone-----13.80kg/kg 8. Isopropyl Alcohol-----3.50kg/kg 9. 2-Mercapto Benzothiazolyl (Z)-2-(2-Amino Thiazoyl-4-YL)-2-Methoxy Imino acetate-----0.76kg/kg 10. Triethyl amine----- 0.147kg/kg 11. Dimethyl Formamide----- 1.82kg/kg 12. Activated Carbon----- 0.100kg/kg				

13. Methanol-----
3.09kg/kg
14. L-Arginine-----
0.40kg/kg

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms committee.

Case No.:13/28/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Deferred
HQ File : 01/82/050/00247/AM08/	RLA File : 03/94/040/00784/AM08/	Lic.No/Date:03104492 11 05.11.2007	Defer Date: 26.12.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Advocip Powder/Danofloxacin Soluble Powder under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/113/2006-PI-III dated 13.11.2007 and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Danofloxacin soluble powder, 75gm. Sachet
Each Sachet contains Danofloxacin Mesylate
equivalent to Danofloxacin 12.5gm.

Import item:

Danofloxacin Mesylate-----15.86gm/Sachet of 75gm.

Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms.

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:12/28/82-ALC4/2007	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:28/82-ALC4/2007 13.11.2007	Status:Case Approved
HQ File : 01/82/050/00246/AM08/	RLA File : 09/24/040/00307/AM08/	Lic.No/Date:0910032016 07.11.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Ramipril under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/5/2005-PI-III dated 13.11.2007 and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Ramipril-----1kg. Import items: 1. Racemic-2-azabicyclo (3.3.0) octane-3-carboxylic acid benzylester Hcl or (S,S)-2-azabicyclo(3.3.0)octane-3-carboxylic acid benzylester Hydrochloride-----2.70kg/kg 2. S(+)-Mandelic acid-----0.81kg/kg 3. Methylene chloride-----2.50kg/kg 4. Cyclohexane-----2.50kg/kg 5. Isopropyl alcohol-----2.50kg/kg 6. ECPP-Alanine-----1.23kg/kg 7. 1-Hydroxy Benzotriazole-----0.72kg/kg 8. Dicyclohexyl carbodimide-----1.00kg/kg 9. Di isopropyl ether-----2.50kg/kg 10. 5% Palladium on carbon-----0.20kg/kg Committee also decided to approve all the pending cases for the above export product and same inputs on file, as per the above norms with the approval of Chairman within the validity period of such adhoc norms. RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Date:10.11.2007
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer